THE ANDAMAN AND NICOBAR ISLANDS ENTERTAINMENTS TAX REGULATION, 1951.

No.1 of 1951.

(As modified upto July 1979.)

A Regulation to provide for the levy of a tax on entertainments in the Andaman and Nicobar Islands.

In exercise of the powers conferred by clause (2) of article 243 of the Con Mation, the President pleased to promulgate the following Regulation made by him: -

- Short title, extent, commencement and application: -
 - (1) This Regulation may be called the Andaman and Nicobar Islands Entertainments Tax Regulation, 1951.
 - (2) Iteratorids to the whole of the Andaman and Nicobar Islands.
 - (3) It shall come into force on such date as the Central Government may, by notificat: in the Official Gazette, appoint.
 - (4) It shall apply in the first instance only to the local areas specified in the Schee but the Chief Commissioner may, by notif cation in the Official Gazette direct th it shall apply to any other local area f such date as may be specified in the nstification
- Definitions: In this Regulation, unless context otherwise requires: --
 - (1) "admission to an entertainment" includ admission to any place in which the ent tainment is held;
 - (2) "agriculture" includes horticulture and Tive-stock breeding;

- (3) "entertainment" includes any exhibition, performance, amusement, game or sport to which persons are admitted on payment;
- (4) "payment for admission" includes—
 - (i) any payment made by person who, having been admitted to one part of a place of entertainment is subsequently admitted to another part thereof, for admission to which a payment involving tax or additional tax is required;
 - (ii) any payment for seats or other accommodation in place of entertainment;
 - (iii) any payment for a programme or synepsis of an entertainment; and
 - (iv) any payment for any purpose whatsoever connected with an entertainment which a person is required to make as a condition of attending or continuing to attenthe entertainment in addition to the payment, if any, for admission to the entertainment;
 - (v) "prpprietor" in relation to any entertainment includes any person responsible for the management thereof; and
 - (vi) "scriety" includes a company, institution, club or other association of persons by whatever name called.

3. Levy of entertainments tax;

[(1) On each payment f)r admission to an entertainment in any local area to which this Regulation is for the time being applicable, there shall be latice and paid to the Central Government, a tax (hereinafter referred to as "entertainments tax" at the following rates namely.

Where the payment, excluding the amount of the tax

does not exceed fifty paise five paise exceeds fifty paise but does not exceed one rupee fifteen pai exceeds one rupee but dues not exceed two rupees twenty-five exceeds two rupees but dues not exceed three rupees forty paise exceeds three rupees but does not exceed four rupees fifty paise execeds four rupees but does. not exceed five rupees seventy-fiv exceeds five rupees but does not exceed six rupees and fifty paise one rupee; exceeds six rupees and fifty paise but does not exceed ten rupees one rupee s paise; exceeds ten rupees

paise;
one rupee apaise plus five paise five rupees thereof in the first rupees.

- (2) If in respect of any entertainment to which admission is generally on payment, any person is admitted free cf charge or at a reduced charge, he shall be liable to pay the same amount of entertainments tax as whould have been payable by him had he been admitted on full payment to the class to which he is entitle to be admitted,
- (3) Where the payment for admission to an entertament is made by means of a lump sum paid as a subscription or contribution to any society, or for a season ticket or for the right of admission to a series of entertainment or to any entertainment during a certain period of time, or for any privilege, right, facility or thing combined with the right of admission without further payment or at a reduced charge, the entertainments tax shall be paid on the amount of the lump sum, but where the Chief commissioner is of the opinion that

the payment of a lump sum or any payment for a ticket represents payment for their privileges, rights or purposes besides the admission to a entertainment, or covers admission to an entertainment during any period for which the tais not payable, the tax shall be charged on su amount as appears to the Chief Commissioner to represent the right of admission to entertains in respect of which the entertainments tax is payable.

- Save as otherwise provided by this Regular no person, other than a person who has some duty perform in connection with the entertainment or a composed upon him by law, shall be admitted to any tainment, except with a ticket stamped with an imembessed, engraved or adhesive stamp (not previous used) issued by the Central Government for the pur of revenue and denoting that the proper entertainm tax payable under section 3 has been paid.
 - 5. Penalty for non-payment of tax: --
 - (1) No person liable to pay entertainments t shall enter or obtain admission to an entertainment without payment of the t le-viable under section 3.
 - (2) Any person who enters or obtains admiss to an entertainment in contravention of provisions of sub-section (1) shall, conviction be punishable with fine who may extend to two hundred rupees and so in addition to be liable to pay the entainments tax leviable under section
 - (3) If any person liable to pay entertainment tax is admitted to a place of entertament without payment of the tax levia under section 3 the proprietor of the entertainment to which such person is admitted shall, on conviction be punifor every such offence with fine which

extend to five hundred rupees.

- 6. Revocation of licence:— (1) Notwithstanding anything contained in any other law, but without prejudice to the provisions of subsection (1) of section 5, the district magistrate may, by order, revoke or suspend may licence for an entertainment granted under any law for the time being in force if the proprietor of such entertainment is convicted under the provisions of this Regulation.
 - (2) An order made under sub-section (1) shall be served upon the proprietor by delivering or tendering it to him or, if it cannot be so delivered or tendered, by affixing it on a conspicuous part of the premises where the entertainment is held.
 - (3) Any proprietor aggrieved by an order made under sub-section (1) may, whithin one month of its service upon, him, appeal therefrom to the Chief Commissioner whose decision in the matter shall be final.
 - 7. Prohibition against re-sale of ticket-
 - (1) Notwithstanding anything contained in any law for the time being in force a ticket for admission to an entertainment shall not be re-sold for profit.
 - (2) Whoever re-sells any ticket for admission to an entertainment for profit shall on conviction be punishable with fine which may extend to two hundred rupees.
 - 8. Exemptions: -
 - (1) The entertainments tax shall not be charged on payments for admission to any entertainment where the Chief Commissioner is satisfied that:

(b) the entertainment is of a wholly educational character; or

- (c) the entertainment is provided for partly educational or partly scientific purposes by a society not conducted or established for profit; or
- which is established solely for the purpose of promoting the interests of any industry including a manufacturi industry, or of agriculture or any branch of any industry or agriculture or of publich health, and which is a conducted or established for profit
- (2) Where the Chief Commissioner is satisfied that the whole of the not proceeds of an entertainment are devoted to philanthrop: religious or charitable purposes and tha calculating the not proceeds not more th twenty-five percent. of the gross proceed have been deducted on account of the expose of the entertainment, he shall reply to proprietor the amount of the entertainment tax paid in respect of the entertainment.
- (3) The Chief Commissioner may, by general special order for reasons to be record exempt any entertainment or class of e tainments from liability to the entert tax.
- 9. Manner of recovery of entertainments
 Any sum due on account of entertainme
 tax shall be recoverable by the Chief Commissi
 in the same manner as an arrear of land reven

J. Power of entry:

- (1) Any officer authorised by the Chief Commissioner for the purpose may enter any place of entertainment while the entertainment is proceeding or any place ordinarily used as a place of entertainment at any reasonable time, with a view to seeing whether the provisions of this Regulation or any rules made there-under are being complied with.
- (2) If any person prevents or obstructs the entry of any officer so authorised, be shall in addition to any other punishment to which he may be liable under any law for the time being in force, be liable on conviction before a magistrate to a fine not exceeding two hundred rupees.
- (3) Every office authorised under this section shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code (Act XIV of 1860).

11. Power to make rules: -

- (1) The Chief Commissioner may make rules for securing the payment of the entertainments tax and generally for carrying into effect the provisions of this Regulation, and in particular-
 - (a) for the supply and use of stamps or stamped tickets or for the stamp-ing of tickets required to be stamped and for securing the defacement of stamps when used;
 - (b) for the use of tickets coverwing the admission of more than one person and the calculation of the tax thereon, and for the payment of the tax on the transfer from one part of a place of entertainment to

another and on payments for seats or other accommodation;

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- (c) for controlling the use of barriers or mechanical contrivances (including the prevention of the use of the same barrier or mechanical contrivance for payments of a different amount) and for securing proper records of admission by means of barriers or mechanical contrivances;
- (d) for the renewal of damaged or spoild stamps and for the procedure to be followed on applications for refund under this Regulation or any rules made thereunder;
- (e) for the keeping of accounts of all stamps used under this Regulation;
- (f) for the presentation and disposal of applications for exemption from payment of the entertainments tax, or for the refund thereof, made under the provisions of this Regulation or any rules made thereunde and
- (g) for the exemption from entertainments tax of any class of the audience or spectators.
- (2) If any person asts in contravenation of, a fails to comply with, any rule made under section, he shall on conviction before a magistrate, be liable in respect of each offence to a fine not exceeding two hundr rupees.
- 12. Power to Chief Commissioner to delegate certain powers;

- Any of the powers and duties comimposed upon the Chief Commissioner by this (1)· Regulation may be exercised or performed subject to such conditions as the Chief Commissioner may determine, by any person whom the Chief Commissioner may, by general or special order, empower in this behalf.
 - Any person aggrieved by an order mide by a person to whom any powers are delegated (2) under sub-section (1) may appeal to the Chief Commissioner whose decision in the matter shall be final.

THE SCHETULE.

/ See sub-section (4) of section1_/ Headquarters area including Aberdeen, Phoenix Bay, Haddo, Chatham, Bunyadabad, Lillypur, Delaneypur, Junglighat, Denne Street, Shadipur and South Foint.

Sub-sec(1) of sec.3 of the said Regulation substitu-by the A&N Islands Entertainments Tax (Amendment) Regulation, 1979(6 of 1979) published in the Gazette India, Extraordinary, Part II, Sec. 1 dated 12-7-197 and caused into force on and from 1st day of Januar, as the date appointed by the Central Government vide GOI's Netification S.O.Ne.4-1023/1/78-UTL dt.20-12published vide in Admn's notification No.5/80/F.No. 80-Pub dt.23-1-1980 in A&N Gazette EO.No.11 dt.5-2-

The previdisons of the said Regulation also made applica the Headquarters of Bambooflat, Wimberlygunj, Ranga Mayabunder, Diglipur, Car Nicebar, Kamerta, and Campb in addition to the Headquarters area as specified i schedule to the said Regulation vide Admin's Notific No.43/74/F.No.19-4/73-74-Pub dt.28-3-1974 published same date in A&N Gazette, EO.No.41.7.

The previsions of the said # Regulations also further m applicable to the School Line, Pahargaen and Prothe areas vide Admn's Notification No.132/77/F.No.19-14 dt.7-7-1977 published in A&N Gazette, EO.No.129 on same date. 7